



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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കേരള സർക്കാർ നിയമ (നിയമനിർമ്മാണം-എച്ച്) വകുപ്പ്

വിജ്ഞാപനം

നമ്പർ 13434/ലെഗ്.എച്ച്1/2020/നിയമം.

തിരുവനന്തപുരം, 2021 ഫെബ്രുവരി 10
1196 മകരം 28
1942 മാഘം 21.

2021 ഫെബ്രുവരി 9-ാം തീയതി കേരള ഗവർണ്ണർ വിളംബരപ്പെടുത്തിയ താഴെപ്പറയുന്ന ഓർഡിനൻസ് പൊതുജനങ്ങളുടെ അറിവിലേയ്ക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻ പ്രകാരം,
അരവിന്ദ ബാബു പി.കെ.,
നിയമ സെക്രട്ടറി.



GOVERNMENT OF KERALA
Law (Legislation-H) Department
NOTIFICATION

No. 13434/Leg.H1/2020/Law.

*Dated, Thiruvananthapuram, 10th February, 2021
28th Makaram, 1196
21st Magha, 1942.*

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Clinical Establishments (Registration and Regulation) Amendment Ordinance, 2021 (23 of 2021).

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.



[Translation in English of “2021-ലെ കേരള ക്ലിനിക്കൽ സ്ഥാപനങ്ങൾ (രജിസ്ട്രേഷനും നിയന്ത്രണവും) ഭേദഗതി ഓർഡിനൻസ്” published under the authority of the Governor.]

ORDINANCE No. 23 OF 2021

**THE KERALA CLINICAL ESTABLISHMENTS (REGISTRATION AND
REGULATION) AMENDMENT ORDINANCE, 2021**

Promulgated by the Governor of Kerala in the Seventy-second Year of the Republic of India.

*AN
ORDINANCE*

to amend the Kerala Clinical Establishments (Registration and Regulation) Act, 2018.

Preamble.—WHEREAS, the Kerala Clinical Establishments (Registration and Regulation) Amendment Ordinance, 2020 (76 of 2020) was promulgated by the Governor of Kerala on the 6th day of November, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in and passed by the Legislative Assembly of the State of Kerala during its session which commenced on 31st December, 2020 and ended on the same day and during its session which commenced on the 8th day of January, 2021 and ended on the 22nd day of January, 2021;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India, the Kerala Clinical Establishments (Registration and Regulation) Amendment Ordinance, 2020 (76 of 2020) will cease to operate on the 11th day of February, 2021;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;



NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Clinical Establishments (Registration and Regulation) Amendment Ordinance, 2021.

(2) It shall be deemed to have come into force on 9th November, 2020.

2. *Act 2 of 2018 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Clinical Establishments (Registration and Regulation) Act, 2018 (2 of 2018) (hereinafter referred to as the principal Act), shall have effect subject to the amendment, specified in section 3.

3. *Amendment of section 18.*—In section 18 of the principal Act, for the word “two” the word “three” shall be substituted.

4. *Repeal and saving.*—(1) The Kerala Clinical Establishments (Registration and Regulation) Amendment Ordinance, 2020 (76 of 2020) is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Ordinance.

ARIF MOHAMMED KHAN,
GOVERNOR.

